

SHRI SAIFUDDIN CHOWDHARY: They have said that you have disallowed it.

MR. SPEAKER: I will see. If there is anything, I will reconsider it.

SHRI SAIFUDDIN CHOWDHARY: It should be re-considered.

MR. SPEAKER: If it worth while doing it, we will do it.

(Interruptions)

MR. SPEAKER: What should be done is it should not be allegatory it should not be incriminatory.

SHRI SAIFUDDIN CHOWDHARY: Nothing allegatory.

MR. SPEAKER: Then we will see.

DR. DATTA SAMANT: (Bombay South Central): The Chief Minister of Maharashtra.

MR. SPEAKER: No mention of Chief Minister here.

(Interruptions)

DR. DATTA SAMANT: I have given Calling Attention, Adjournment Motion, Short Notice Question.

MR. SPEAKER: We cannot do it. That is not our job.

[Translation]

SHRI V. TULSIRAM(Nagarkurnool): Mr. Speaker, Sir, it has been reported in the newspapers today that smack is being sold on a large scale in the military area in Lal Quila.....*(Interruptions)*

MR. SPEAKER: You give it in writing. I will look into it.

SHRI V. TULSIRAM: I have given a notice about it. The selling of such a poisonous thing in a military area is very bad.

(Interruptions)

MR. SPEAKER: We will look into it. You saw how things went away yesterday.

(Interruptions)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): The tragedy in Srilanka deserves our attention.

(Interruptions)

[Translation]

MR. SPEAKER: We are looking into it. It was also stated yesterday.

[English]

We shall see how we can do it.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY: I have given a Motion to review our relations with USA.

(Interruptions)

MR. SPEAKER: I know. They are taking it up.

AN HON. MEMBER: You are in a good mood to-day.

MR. SPEAKER: You are in a good mood. It is an infectious disease. That is all.

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Twenty-fourth Report of the Deputy Commissioner for Linguistic Minorities in India, Comments of Govt. on Commission of Enquiry recommendations etc.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table--

- (1) A copy of the Twenty-Fourth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1983 to June, 1984.
- (2) A statement (Hindi and English versions) showing the comments of the Government on the recommendations of the 24th Report of the Deputy Commissioner for Linguistic Minorities for the period from July, 1983 to June, 1984.
- (3) An explanatory Note (Hindi and English versions) in regard to the Report.

[Placed in Library. See No. LT - 4293/87]

Amendments to State Bank of India General Regulations, 1955. Annual Report of the State Bank of India and its subsidiary Banks, Notification under Government savings Certificates Act under sick Industrial Companies (Special Provisions) Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table --

- (1) A copy of the Amendments to the State Bank of India General Regulations, 1955 (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955. [Placed in Library. See No. LT - 4294/87]
- (2) A copy each of the Annual Report (Hindi and English versions) of the State Bank of India and its subsidiary Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1986 along with the

year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959. [Placed in Library. See No. LT - 4295/87]

- (3) A copy of the Indira Vikas Patra (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 408 (E) in Gazette of India dated the 20th April, 1987 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-4296/87]

- (4) A copy of the Board for Industrial and Financial Reconstruction (Financial and Administrative Powers) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 368(E) in Gazette of India dated the 2nd April, 1987 under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985. [Placed in Library. See No. LT-4297/87]

Notification Under All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Indian Police Service (Uniform) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 248 in Gazette of India dated the 11th April, 1987 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT - 4298/87]